

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO.6084 OF 2023**  
**(Arising from SLP (C) No.4567/2023)**

**THE REGISTRAR-IN-CHARGE & ORS. APPELLANT(S)**

**VERSUS**

**MEDHASREE GOSWAMI & ORS. RESPONDENT(S)**

**O R D E R**

Leave granted.

2. This appeal is directed against an interim order dated 14.07.2022 passed by the High Court of Calcutta in Circuit Bench at Jalpaiguri in MAT No.26 of 2019, whereby the High Court permitted/allowed the writ petitioners (respondents herein) to participate in counselling session for the admission process to commence in August, 2022 for the admission to the MBBS course in West Bengal University of Health Sciences based upon the results of the NEET 2019.

3. In our considered opinion, firstly, by an interim order such direction could not have been granted and secondly, 2019 NEET results could not have been basis for allowing counselling in the year 2022 for admission to MBBS courses.

4. We accordingly, allow this appeal; set aside the impugned order passed by the Division Bench of the High Court of Calcutta.

5. Further, in order to put a quietus to this litigation, we are of the view that the learned Single Judge issuing such directions in the year 2019 which was stayed by the Division Bench resulting into the impugned order in 2022 needs to be closed. Therefore, the appeal will stand allowed and the writ petition will stand dismissed. Anything consequential shall also stand closed.

6. Pending applications also stand disposed of.

.....J.  
[VIKRAM NATH]

.....J.  
[AHSANUDDIN AMANULLAH]

NEW DELHI;  
SEPTEMBER 22, 2023.

ITEM NO.63

COURT NO.12

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4567/2023

(Arising out of impugned final judgment and order dated 14-07-2022 in MAT No. 26/2019 passed by the High Court Of Calcutta Circuit Bench At Jalpaiguri)

THE REGISTRAR IN CHARGE &amp; ORS.

Petitioner(s)

VERSUS

MEDHASREE GOSWAMI &amp; ORS.

Respondent(s)

(IA No. 3668/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 146069/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Harin P. Raval, Sr. Adv.  
Mr. Raja Chatterjee, Adv.  
Mr. Adeel Ahmed, AOR  
Ms. Sana Parween, Adv.  
Ms. Shreyastha, Adv.

For Respondent(s) Mr. K.Parameshwar, AOR  
Ms. Arti Gupta, Adv.  
Ms. Kanti, Adv.  
Mr. Chinmay Kalgaonkar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is allowed in terms of the signed  
order.

Pending applications shall stand disposed of.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER

(Signed order is placed on the file.)